

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH
REVENUE DEPARTMENT

NOTIFICATION Ladakh, the 22nd of July, 2026

S.O. 226 —In exercise of the powers conferred by clause (b) of sub-section (4) read with sub-section (5) of Section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996, as applicable to the Union Territory of Ladakh, the Administration of the Union Territory of Ladakh hereby confers upon every Naib Tehsildar holding independent charge of a Tehsil, all the powers and functions of an Assistant Collector of the First Class under the said Act and rules made thereunder, to be exercised within the local limits of their respective jurisdiction. This notification shall come into force on and from the date of its publication in the official Gazette

By order and in the name of the Lieutenant Governor of the Union Territory of Ladakh

Sd/
(Shurbir Singh) IAS,
Commissioner/Secretary,
Revenue Department, UT of Ladakh.

No: - M/1489/2026/464-471

Copy to the:

1. Chief Secretary, UT of Ladakh for kind information.
2. Additional Secretary, JKL Affairs, MHA, GoI for kind information.
3. Director General of Police, UT of Ladakh for kind information
4. Administrative Secretaries (All), Union Territory of Ladakh, for kind information
5. Secretary to Hon'ble Lieutenant Governor, Union Territory of Ladakh for kind information
6. Deputy Commissioner (All), Union Territory of Ladakh, for kind information
7. Technical Director, NIC for uploading on the UT website.
8. Office File.

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Anupam Bhardwaj, (JKAS)
Under Secretary, Revenue Department,
UT of
Ladakh.

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